

THE SCHEDULE

[See section 21]

1. The Workmen's Compensation Act, 1923 (8 of 1923).
2. The Payment of Wages Act, 1936 (4 of 1936).
3. The Industrial Disputes Act, 1947 (14 of 1947).
4. The Employees' State Insurance Act, 1948 (34 of 1948).
5. The Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952).
6. The Maternity Benefit Act, 1961 (53 of 1961).